

Shortage of Notarial Stamp Papers

@5583. SHRI MOOL CHAND DAGA: Will the Minister of FINANCE be pleased to state:

(a) whether there is acute shortage of notarial stamp papers in the country;

(b) whether on account of shortage of notarial stamp papers people in need of Rs. 2 and Rs. 5 stamp papers are forced to buy stamp papers of Rs. 10 denomination to execute their deeds; and

(c) if so, the action taken by Government to improve the position?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) The Notarial stamps are printed only in three denominations viz. 50 P. Re. 1 and Rs. 2 and not in Rs. 5 or Rs. 10. The overall supply position of Notarial stamps since 1-4-1980 in relation to the Indent for 1980-81 received by the India Security Press, Nasik Road is indicated below:—

Denomination	Quantity demanded for 1980-81	Quantity supplied from 1-4-80
50 P.	5437 Sheets	3490 Sheets
Re. 1/-	5572 Sheets	3130 Sheets
Rs. 2/-	6122 Sheets	2110 Sheets

It will be seen, therefore, that the overall supply position is all right though in some areas there may be short supply.

(c) Supplies from India Security Press, Nasik are rushed to wherever any shortage is reported.

Representation from Kozhikode Taluk Beedi Workers Union

5584. SHRI E. BALANANDAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received representation dated the 4th March, 1980 from the General Secretary, Kozhikode Taluk Beedi Workers Union, Kozhikode, Kerala;

(b) if so, what demands were made in the representation; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Yes, Sir.

(b) The Workers Union had requested for—

(i) complete withdrawal of excise duty levied on branded beedis;

(ii) imposition of an "allowable minimum tax" on the beedi industry, only on the tobacco, exempting beedis from the levy of excise duty.

(c) Government have not accepted the demands made in the representation.

Implementation of COFEPOSA

5585. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FINANCE be pleased to state:

(a) the steps taken for effective implementation of COFEPOSA, 1974 to curb the activities of smugglers;

(b) how many people have been detained under the provisions of the said Act in each State in each quarter during the last three years; and

(c) the number of persons who have been convicted in each of the quarters during the aforesaid period?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) As part of 20-point programme, Government have intensified anti-smuggling measures including detention of smugglers and foreign exchange racketeers under the COFEPOSA Act. Suitable instructions have also been issued to the Customs Authorities.

(b) and (c) The statement is placed on the Table of the House.